

(b) Does not arise.

(c) Appropriate penal action is taken against defaulting establishment, including sick autonomous bodies to recover PF arrears. The NCCF have deposited PF deductions in respect of its employees upto February, 1992.

(d) and (e). Yes Sir. The employees' union has represented against non-payment of enhanced rate of PF contribution. Their representation has since been examined by the EPF authorities and it is found that the establishment is at present not required to pay contribution at the enhance rate as per the existing policy of the Government.

Drinking Water to States

8344. SHRI PARASRAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) the States selected for digging wells for providing drinking water and water for irrigation under the cent percent Centrally sponsored scheme; and

(b) the targets fixed and achieved therefor in the State of Madhya Pradesh during the Seventh Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a). Under the Centrally sponsored Accelerated Rural Water Supply Programme, assistance is not given for digging of wells for drinking water. For irrigation, under the cent percent Centrally sponsored Desert Development Programme which is implemented in hot desert States of Rajasthan, Gujarat and Haryana and cold desert States of Himachal Pradesh and Jammu & Kashmir, construction of community irrigation wells for beneficiaries of Integrated Rural Development

programme is an eligible item. This is covered in the sectoral programme of Water Resources Development for which 20 percent weightage is given in the total available funds.

Irrigation wells are provided free of cost to poor, small and marginal farmers belonging to Scheduled Castes and Scheduled Tribes and freed bonded labour under Million Wells Scheme which is a sub scheme of Jawahar Rozgar Yojana. The Million Wells Scheme is implemented in all States except Punjab.

(b) The amount spent and wells constructed under Million Wells Scheme in Madhya Pradesh during Seventh Plan are Rs. 1739.74 and 13,357 respectively.

Convention of Public Sector Officers' Association

8346. SHRI B.N. REDDYS: Will the PRIME MINISTER be pleased to state:

(a) whether the first-ever convention of public Sector Officers' Associations representatives was held on March 9-10, at New Delhi;

(b) if so, the details of the issues discussed therein; and

(c) the reaction of the Government to the resolutions passed therein?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON): (a) Yes Sir.

(b) and (c). The National Convention of public Sector Offices which met on 9th and 10th March 1992 have inter alia suggested alternative policy initiatives such as optimal utilisation of already built up manufacturing and technological capability, import substitution, being given priority over export

earnings, employees' participation in management, intensive mobilisation of taxes, restraint in wasteful expenditure, moratorium on internal and external borrowings, etc. These suggestions would however be kept in view by the Government while considering different issues relating to public sector enterprises.

Production of Automobiles

8347. PROF. SAVITHRI LAKSHMANAN: Will the PRIME MINISTER be pleased to state:

(a) the production of automobiles during 1990-91 vis-a-vis production in 1989-90; and

(b) the reasons for decline in the production of automobiles during the period, if any?

THE MINISTER OF STATE IN THE MINISTRY OF INDSTRSY (PROF. P. J. KURIEN): (a) and (b) the production of automobiles, as reported by the Association of Indian Automobile Manufacturers, has been as under:

	1989-90	1990-91
Passenger car	178669	181416
Med. & Heavy com. vehicles	76572	86831
Light Com. vehicles	47907	56877
Jeep type vehicles	43196	37369
Three wheelers	83752	89488

The production of various types of automobiles vehicles during 1990-91 is thus generally higher than that in 1989-90.

Contract Labour System In Public Sector Undertakings

8348. SHRI MOHAN RAWALE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government are aware of the existing of rampant contract labour system inspite of its prohibition in certain public sector undertaking such as Air India, Indian Airlines, Unit Trust of India and Bombay Airport;

(b) if so, the reasons and justification thereof;

(c) whether the Government have re-

ceived some representations from the labour unions to intervene in the matter; and

(d) the action taken by the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) : (a) to (d) : The Central Government became the appropriate Government under the Contract Labour (Regulation and Abolition) Act, 1970 in respect of Air India, Indian Airlines, Unit Trust of India and International Airport Authority of India in 1986 when the Act was amended. The Central Government have not prohibited the engagement of contract